

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO.2010
TO BE ANSWERED ON 10.12.2015**

Notaries

2010. KUMARI SHOBHA KARANDLAJE:

Will the Minister of Law and Justice be pleased to state:

- (a) the total number of Notaries sanctioned and working as on date State/UT-wise;
- (b) the total number of notaries appointed during each of the last three years and the current year, State/UT-wise;
- (c) whether the Government has made any assessment regarding the adequacy of the number of Notaries vis-à-vis requirements in various States in the country and if so, the details and the outcome thereof.
- (d) whether the Government has received requests from various States including Karnataka to increase the number of Notaries fixed for the concerned States: and
- (e) if so, the details thereof along with the action taken by the Government thereon?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI DV SADANANDA GOWDA)**

- (a) the total number of Notaries sanctioned and working as on date appointed by the Central Government State/UT-wise is placed as Annexure-‘A’.
- (b) the total number of notaries appointed by the Central Government during each of the last three years and the current year, State/UT-wise is placed as Annexure -‘B’.
- (c) no, Madam.
- (d) the Government has received requests from the State of Andhra Pradesh, Rajasthan, Uttrakhand, Himachal Pradesh and Chhattisgarh for increase in the number of Notaries fixed for the concerned States, however, no request from the State of Karnataka has been received.
- (e) the requests received from the State Government are under consideration.

ANNEXURE-A

State wise details of Notaries appointed by Central Govt.As on Date

State	Quota of Notaries	No.of Notaries appointed	Available Vacancies	Pending applications
Andaman & Nicobar	50	-	50	-
Andhra Pradesh	575	412	163	28
Arunachal Pradesh	325	-	325	-
Assam	575	02	573	1
Bihar	925	61	864	86
Chandigarh	108	75	33	39
Chhattisgarh	400	12	388	34
Delhi	610	540	70	141
Dadra & Nagar Haveli	25	-	25	-
Daman & Diu	50	-	50	-
Goa	63	14	49	6
Gujarat	1173	1020	153	2171
Himachal Pradesh	450	04	446	22
Haryana	1338	896	442	505
Jharkhand	450	14	436	32
Jammu & Kashmir	350	-	350	-
Kerala	704	635	69	299
Karnataka	844	797	47	804
Lakshadweep	25	-	25	-
Meghalaya	175	-	175	-
Maharashtra	2463	2251	212	632
Manipur	225	-	225	-
Mizoram	200	-	200	-
Madhya Pradesh	1125	74	1051	109
Nagaland	200	-	200	-
Odisha	750	24	726	44
Punjab	1197	823	374	291
Pondicherry	100	96	4	3
Rajasthan	1000	604	396	1173
Sikkim	100	-	100	-
Tamil Nadu	907	886	21	392
Tripura	100	12	88	10
Uttar Pradesh	2188	1634	556	324
Uttarakhand	325	35	290	23
West Bengal	450	176	274	44
TOTAL	20545	11097	9452	7213

Annexure as referred to in the reply to part (b) of the Lok Sabha Unstarred Question No.2010 for answer on 10.12.2015

ANNEXCURE-B

STATE WISE QUOTA OF NOTARIES AND VACANCIES THEREIN AS ON DATE

State	Quota of Notaries	No. of Notaries appointed	Available Vacancies
Andaman & Nicobar	50	-	50
Andhra Pradesh	575	412	163
Arunachal Pradesh	325	-	325
Assam	575	02	573
Bihar	925	61	864
Chandigarh	108	75	33
Chhattisgarh	400	12	388
Delhi	610	540	70
Dadra & Nagar Haveli	25	-	25
Daman & Diu	50	-	50
Goa	63	14	49
Gujarat	1173	1020	153
Himachal Pradesh	450	04	446
Haryana	1338	896	442
Jharkhand	450	14	436
Jammu & Kashmir	350	-	350
Kerala	704	635	69
Karnataka	844	797	47
Lakshadweep	25	-	25
Meghalaya	175	-	175
Maharashtra	2463	2251	212
Manipur	225	-	225
Mizoram	200	-	200
Madhya Pradesh	1125	74	1051
Nagaland	200	-	200
Odisha	750	24	726
Punjab	1197	823	374
Pondicherry	100	96	4
Rajasthan	1000	604	396
Sikkim	100	-	100
Tamil Nadu	907	886	21
Tripura	100	12	88
Uttar Pradesh	2188	1634	556
Uttarakhand	325	35	290
West Bengal	450	176	274
TOTAL	20545	11097	9452